

# FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR  
THE OOTY MILLS PRIVATE LIMITED OPERATING IN TEXTILE INDUSTRY AT COIMBATORE.**  
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## RELEVANT PARTICULARS

1.	Name of the Corporate Debtor along with PAN/CIN/LLP No.	THE OOTY MILLS PRIVATE LIMITED CIN: U17115TZ1989PTC002509
2.	Address of the registered office	Registered Office: Mill Premises, No 500, Chinnamathamapalyam, Bilichi Post, Coimbatore, Tamil Nadu, India-641019
3.	URL of website	N.A.
4.	Details of place where majority of fixed assets are located	Mill Premises, No 500, Chinnamathamapalyam, Bilichi Post, Coimbatore, Tamil Nadu, India-641019 having area of approx.3.04 acres
5.	Installed capacity of main products/ services	Nil
6.	Quantity and value of main products /services sold in last financial year	The company was in the business of manufacturing textile products.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The required details can be obtained by sending an Email at <a href="mailto:cirp.ootymills@gmail.com">cirp.ootymills@gmail.com</a> after submitting the confidentiality undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility for resolution applicants under section 25(2)(h) of the Code and can be obtained by sending an Email at: <a href="mailto:cirp.ootymills@gmail.com">cirp.ootymills@gmail.com</a>
10.	Last date for receipt of expression of interest	25.06.2026
11.	Date of issue of provisional list of prospective resolution applicants	01.07.2026
12.	Last date for submission of objections to provisional list	06.07.2026
13.	Date of issue of final list of prospective resolution applicants	11.07.2026
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01.07.2026
15.	Last date of submission of resolution plans	31.07.2026
16.	Process email id to submit Expression of Interest	<a href="mailto:cirp.ootymills@gmail.com">cirp.ootymills@gmail.com</a>
17.	Details of the corporate debtor's registration status as MSME.	NA

Note: Interested parties may write to the Resolution Professional at [cirp.ootymills@gmail.com](mailto:cirp.ootymills@gmail.com) to obtain the detailed "Invitation for Expression of Interest" document containing the eligibility criteria, formats for submission of EOI, Confidentiality Undertaking and other process documents. EOIs received after the last date and time specified above, or EOIs not in the prescribed formats or from persons not meeting the eligibility criteria under Section 25(2)(h) read with Section 29A of the Code and regulation 36A(3) of the CIRP Regulations, shall be liable to be rejected. The Resolution Professional reserves the right to extend any of the aforesaid dates / timelines with the approval of the Committee of Creditors

**Sd/- Dipti Narayan Mundra**  
**Deemed Resolution Professional of The Ooty Mills Private Limited**  
**IP Reg. No: IBBI/IPA-001/IP-P-02845/2023-2024/1436**

**AFA validity up to: 31-12-2026**

**Reg. Add: DBS House, 31, Floor-G-2, Plot-31 Marzban Road, Bombay  
Gymkhana, Fort, Mumbai City, Maharashtra, 400001**

**Date: 10-06-2026**

**Place: Mumbai, Maharashtra**

**Email Id: [ip.dipti@gmail.com](mailto:ip.dipti@gmail.com) | [cirp.ootymills@gmail.com](mailto:cirp.ootymills@gmail.com)**



# Breakthrough in reducing AI energy consumption

Scientists have created a new type of nanoelectronic device that could significantly reduce how much energy artificial intelligence systems consume. The innovation works by copying how the human brain processes information, offering a more efficient alternative to today's power-hungry AI hardware. The research team, led by the University of Cambridge, developed a modified version of hafnium oxide that functions as a highly stable, low-energy 'memristor' - a component designed to replicate how neurons connect and communicate in the brain. Modern AI relies on traditional computer chips that constantly move data between memory and processing units. This back-and-forth transfer requires large amounts of electricity, and demand continues to rise as AI becomes more widely used across industries. Neuro-morphic computing offers a different approach. Instead of separating memory and

processing, it combines both in one place, similar to how the brain works. This method could cut energy use by as much as 70% while also allowing systems to learn and adapt more naturally. "Energy consumption is one of the key challenges in current AI hardware," said lead author Dr. Babak Bakht, from Cambridge's Department of Materials Science and Metallurgy. "To address that, you need devices with extremely low currents, excellent stability, outstanding uniformity across switching cycles and devices, and the ability to switch between many distinct states." Most existing memristors operate by forming tiny conductive filaments inside metal oxide materials. These filaments tend to behave unpredictably and often require high voltages, which limits their practicality for large-scale computing. The Cambridge researchers took a different route. They engineered a hafnium-based thin

film that switches states through a more controlled mechanism. By adding strontium and titanium and using a two-step growth process, they created small electronic gates, known as 'p-n junctions', at the interfaces between layers. Instead of relying on filaments forming and breaking, the device changes its resistance by adjusting the energy barrier at these interfaces. This allows for smoother and more reliable switching. Bakht, who is also affiliated with Cambridge's Department of Engineering, explained that this design solves a major issue in memristor development. "Filamentary devices suffer from random behavior," he said. "But because our devices switch at the interface, they show outstanding uniformity from cycle to cycle and from device to device." Tests showed that the new devices operate at switching currents roughly a million times lower than some conventional oxide-



based memristors. They can also achieve hundreds of stable conductance levels, which is essential for analogue 'in-memory' computing. In laboratory experiments, the devices

remained stable through tens of thousands of switching cycles and retained their programmed states for about a day. They also demonstrated key biological learning behaviors, including

spike-timing dependent plasticity: the process that allows neurons to strengthen or weaken their connections based on timing. "These are the properties you need if you want hardware that can learn and adapt, rather than just store bits," said Bakht. Despite the promising results, there are still obstacles to overcome. The current manufacturing process requires temperatures of around 700 C - higher than what standard semiconductor

fabrication typically allows. "This is currently the main challenge in our device fabrication process," said Bakht. "But we're now working on ways to bring the temperature down to make it more compatible with standard industry

processes." If this issue can be resolved, the technology could be integrated into practical chip-scale systems. "If we can reduce the temperature and put these devices onto a chip, it would be a major step forward," he said.

# Chinese money plant reveals maths formula

People often spot familiar shapes in random places. Maybe you have looked at the clouds and imagined a sailboat, a seahorse, or even your great-aunt Rosemary staring back at you. Scientists call this tendency to find meaningful patterns in randomness "apophenia." But in some cases, those patterns are very real. Cold Spring Harbour Laboratory Associate Professor Saket Navlakha studies the hidden structures that appear throughout nature. One of the best known examples of organized patterning is the Voronoi diagram, a geometric system that divides space into separate regions around central points. A simple example would be school districts. Each district (region) is arranged so students are always closest to the school (central point) assigned to them. "Voronoi diagrams have been used for centuries in a variety of applications ranging from city planning to network design," Navlakha says. Patterns resembling Voronoi diagrams can often be seen in nature, including the markings on giraffes. However, these natural versions usually do not contain the obvious central points found in textbook

examples. Navlakha and former graduate student Cici Zheng recently identified a rare exception in *Pilea peperomioides*, better known as the Chinese money plant. The Chinese money plant is a perennial species native to China's Yunnan and Sichuan provinces. It is also a popular houseplant often given as a gift. Its circular leaves contain noticeable pores called hydathodes, which are surrounded by looping vein networks that move water and nutrients through the leaf. After carefully mapping the pores and veins, Navlakha and Zheng found that the leaf structure naturally forms a Voronoi pattern. To better understand how the pattern develops, the researchers partnered with Przemyslaw Prusinkiewicz, a scientist internationally recognized for his work on plant vein formation. Together, they identified the "natural algorithm" responsible for creating the looping veins around the pores in the leaves. "Just as humans have to solve problems to survive, the same goes for other organisms," says Zheng, now a postdoc at the Allen Institute. "But unlike humans, plants cannot explicitly measure distances! Instead, they rely on local biological

interactions to achieve the same Voronoi solution." The discovery highlights how living organisms can create highly organized systems without conscious planning or measurement. "We think of these algorithms in nature as an explanation for how organisms will behave and as a way to try to make sense of the world," Navlakha says. "This example is a nice merger of classical geometry, modern plant biology, and computer science." Prusinkiewicz says the findings may finally answer a long-standing scientific mystery involving leaf vein formation. "It's remarkable how mathematical yet another aspect of plant form and patterning turns out to be," Prusinkiewicz adds. "For decades, the question of how reticulate veins form has remained open, and finally we have a plausible answer" in Chinese money plants' Voronoi patterns. Navlakha and Zheng hope future studies of these patterns will reveal more about how plants solve complicated biological challenges. They believe the work could eventually help scientists better understand the mathematical principles that shape evolution, development, and life itself.

**SMFG India Home Finance Co. Ltd.**

Corporate Off.: 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.  
 Regd. Off.: Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

**E-AUCTION SALE NOTICE OF 15 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.**

Notice is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of SMFG India Home Finance Co. Ltd. (hereinafter referred to as SMHFC) ("Secured Creditor"), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till date of realization, due to SMHFC Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sr. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price / Earnest Money Deposit	Date & Time of E-Auction	Date of EMD Submission
1.	1. Manojkumar V 2. Madhan Kumar V 3. Seivi V	Formerly Coimbatore Registration District, presently Coimbatore North Registration District, Periyankampalayam Sub-Registration District, Coimbatore North Taluk, Kurudampalayam Village, In Survey Field No. (S.F.No.) 364, an extent of Punjai (Dry Land) Acres 4.45—out of this, in the North-Western corner, an extent of Punjai Acres 3.36 1/2. In S.F.No. 365/3, an extent of Punjai Acres 2.04—out of this, the exact Eastern half being Punjai Acres 1.02. Totalling an extent of Punjai Acres 4.38 1/2. As per the sub-division for the lands of the above extent: S.F.No. 365/3B1: Punjai Acres 0.33 1/4 (Patta No. 1640), S.F.No. 365/3B2: Punjai Acres 0.19 3/4 (Patta No. 598), S.F.No. 365/3B3: Punjai Acres 0.19 3/4 (Patta No. 1159), S.F.No. 365/3B4: Punjai Acres 0.31 (Patta No. 2393), Totalling an extent of Punjai Acres 1.03 3/4 of land, and further: S.F.No. 364/1A: Punjai Acres 0.75 1/4 (Patta No. 1159), S.F.No. 364/1B: Punjai Acres 0.12 1/4 (Patta No. 2393), S.F.No. 364/1C: Punjai Acres 0.27 (Patta No. 1159), S.F.No. 364/1D: Punjai Acres 0.99 (Patta No. 1640), S.F.No. 364/1E: Punjai Acres 1.28 1/4 (Patta No. 598). Totalling an extent of Punjai Acres 3.41 3/4 of lands. As per Exchange Deed: Out of the total extent of Punjai Acres 4.45 1/2, excluding Punjai Acres 0.28 in S.F.No. 364/1E which was settled/given to Mrs. Shanthi as per Exchange Deed Document No. 9788/2009; and including Punjai Acres 0.18 acquired in S.F.No. 364/2 as per the same Exchange Deed Document No. 9788/2009, arriving at a combined extent of Punjai Acres 4.35 1/2. In S.F.No. 365/3, out of the extent of Punjai Acres 1.02, the exact Southern half is Punjai Acres 0.51. As per the sub-division of the above extent, out of Punjai Acres 1.00, the exact Southern half being Punjai Acres 0.50 (Patta No. 990). Layout Details: The grand total of all the aforementioned survey land extents is Punjai Acres 4.85 1/2. This consolidated land was developed into residential house sites (layout) and named "VETRI VELAVA NAGAR". Out of the sites being sold in the said layout, the schedule of boundaries (four boundaries) and measurements for Site No. 21 are as follows: Boundaries and Measurements of the Entire Site No. 21: North by: Site No. 20, South by: Survey Field (S.F.) No. 358, East by: 23 feet wide North-South Road, West by: Site No. 10. In the midst of this, the measurements are: East-West on the Northern side: 46'0" feet, East-West on the Southern side: 45'0" feet, North-South on the Eastern side: 31'9" feet, North-South on the Western side: 41'3" feet Totalling an extent of 1643 sq.ft. of vacant land, Property Conveyed (Northern Portion): Out of this total extent, excluding the Southern portion measuring 1069 sq.ft. which was already sold by me, the remaining Northern portion of Site No. 21, to which I am absolutely entitled as per the aforesaid document, along with the R.C.C. building constructed thereon and the vacant land. The schedule of boundaries and measurements for this specific portion are as follows: North by: The Southern portion of Site No. 21 sold by me to Mr. J. Sathishkumar and Mrs. M. Mythili, South by: S.F. No. 358, East by: 23 feet wide North-South Road, West by: Site No. 10. In the midst of this, the measurements are: East-West on the Northern side: 46'0" feet, East-West on the Southern side: 45'0" feet, North-South on the Eastern side: 08'0" feet, North-South on the Western side: 17'6" feet. Totalling an extent of 574 sq.ft. (53.325 sq.meters) or 1 Cent and 138 1/2 sq.ft. of vacant land. Building and Appurtenances: Included within the said vacant land is a North-facing Ground Floor R.C.C. building constructed to an extent of 472 sq.ft., and a First Floor R.C.C. building constructed to an extent of 350 sq.ft. Included are also the rights over the compound walls constructed on the Northern and Eastern sides, along with 1 Iron Gate. This also includes the doors, door frames, structural fixtures, bathroom, latrine, electrical fittings belonging to the said house, Electricity Service Connection along with its deposit amount, and property tax deposit amounts. Furthermore, this includes the customary rights of way, access, transportation, and common rights over the regular pathways and all the roads laid out in the said layout. Property tax has not yet been assessed for the said property. The said property is situated in the layout named "VETRI VELAVA NAGAR". The Electricity Service Connection Number for the property is SC.No. 03-134-007-2637. Regarding the regularization of the aforementioned unapproved Site No. 21, upon payment of the requisite development charges and regularization fees, the said unapproved Site No. 21 was regularized and approved vide Rc.No. 1220/2019/A1 dated 18.10.2021, issued by the President, Kurudampalayam Panchayat, Periyankampalayam Block. The building constructed on the said site has been approved vide Building Approval Plan No. 258/2023/2024 dated 29.09.2023, issued by the President, Kurudampalayam Panchayat. As per the present sub-division, the said property is situated in S.F.No. 364/1D2A (Patta No. 4784). The said property falls within the jurisdiction of Kurudampalayam Village Panchayat, Coimbatore North Taluk.	Rs 14,50,000/-	29.06.2026 at 11.00 All to 01.00 PM	28.06.2026
			Rs. 1,45,000/-		

Details terms and conditions of the sale are as below and the details are also provided in our/secured creditor's website at the following link website address (<https://BidDeal.in> and <https://www.grishashakti.com/pdf/E-Auction.pdf>) The Intending Bidders can also contact: Madhusudan G, on his mobile no. +91 99404 44937, email id: Madhusudan.G@grishashakti.com and Mr. Niloy Dey, on his Mob. 8655619157, E-mail: Niloy.Dey@grishashakti.com

Sd/  
Authorized Officer,  
SMFG INDIA HOME FINANCE CO. LTD.

Date : 09.06.2026

**HDFC BANK** Registered Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 and having one of its office as Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurmarg (East), Mumbai - 400042.

**SALE INTIMATION AND NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.**

The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loans/Overdraft Against Securities.

Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loans / facilities terms, the below loan / facilities accounts are in delinquent status or classified as NPA (Non-Performing Asset). The Bank has issued multiple notices / loan recall notice to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank had invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without further notice in this regard. The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose off the Securities on or after **17<sup>th</sup> June 2026** for recovering the dues owed by the Borrowers to the Bank. The Borrowers are hereby notified to treat this as a notice of sale in compliance of section 176 of the Indian Contract Act, 1872. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 07 <sup>th</sup> June 2026	Date of Sale Notice
1	XXXXXXXXXX0131	V VASANTHA KUMAR	3,906.85	06-06-2026
2	XXXXXXXXXX0839	S LATHA	28,097.68	06-06-2026
3	XXXXXXXXXX0017	A B INBANATHAN	4,331.05	06-06-2026
4	XXXXXXXXXX0439	V RANGANATHAN	135.93	06-06-2026
5	XXXXXXXXXX0767	DHARMENDRA PUKRAJ KARNAVAT	4,91,120.59	06-06-2026
6	XXXXXXXXXX7410	K VELUSAMY	2,58,610.49	06-06-2026
7	XXXXXXXXXX5829	S SRIHARAN	2,132.34	06-06-2026
8	XXXXXXXXXX9704	REVATHI MATHU	2,121.20	06-06-2026
9	XXXXXXXXXX5296	R VIGNESH	10,051.01	06-06-2026
10	XXXXXXXXXX6380	P KANCHANA SURESH	3,024.18	06-06-2026
11	XXXXXXXXXX6497	D BRINDHA	2,145.00	06-06-2026
12	XXXXXXXXXX4191	P PORKALAI	9,810.60	06-06-2026
13	XXXXXXXXXX0376	V GANESH	2,75,950.43	06-06-2026
14	XXXXXXXXXX4416	CHAKRAPANI M	4,78,417.76	06-06-2026
15	XXXXXXXXXX2872	L HEMAMALINI	3,415.91	06-06-2026
16	XXXXXXXXXX1902	C LALITHA	4,52,921.30	06-06-2026
17	XXXXXXXXXX8732	SRINIVASAN N	7,416.56	06-06-2026
18	XXXXXXXXXX0198	P SABARINATH	4,01,773.43	06-06-2026
19	XXXXXXXXXX0453	M MARISELVAM	8,49,248.23	06-06-2026
20	XXXXXXXXXX7912	MANJU R	4,48,452.42	06-06-2026
21	XXXXXXXXXX9374	SUJATA PARANKUSH	2,144.00	06-06-2026
22	XXXXXXXXXX1141	K NILESH	4,40,279.73	06-06-2026
23	XXXXXXXXXX8440	NARPAT KANKARIA	28,851.18	06-06-2026
24	XXXXXXXXXX7928	P SELVAKUMAR	54,837.48	06-06-2026
25	XXXXXXXXXX5472	JAYA LAKSHMI	20,818.93	06-06-2026
26	XXXXXXXXXX5647	M RENGARAJAN	7,327.51	06-06-2026
27	XXXXXXXXXX7705	ANNAPURNA MUDIGONDA	4,92,014.85	06-06-2026
28	XXXXXXXXXX7470	D MILAAPCHAND KHATOD	3,35,233.90	06-06-2026
29	XXXXXXXXXX1992	D SANTHOSH KUMAR	1,009.00	06-06-2026
30	XXXXXXXXXX7752	VALARMATHI D	5,882.33	06-06-2026
31	XXXXXXXXXX7766	GOMATHI RANI G	9,47,816.49	06-06-2026
32	XXXXXXXXXX8260	MANIMEKALAI NAGENDIRAN	7,54,010.19	06-06-2026
33	XXXXXXXXXX6177	GANESH KANNUSAMY	8,825.01	06-06-2026
34	XXXXXXXXXX9857	AJAY WEDPAL PATHAK	6,61,885.26	06-06-2026
35	XXXXXXXXXX9270	AKILAN J	79,129.57	06-06-2026
36	XXXXXXXXXX4533	ROHINI AJAY PATHAK	5,11,288.74	06-06-2026
37	XXXXXXXXXX3300	N MANOJ PRABHAKAR	3,64,327.88	06-06-2026
38	XXXXXXXXXX3951	S R SURESH	8,23,922.89	06-06-2026
39	XXXXXXXXXX6929	P PADMANABHAN	81,216.60	06-06-2026
40	XXXXXXXXXX3753	S NALINA	2,097.56	06-06-2026
41	XXXXXXXXXX3045	S KRISHNAN	2,51,495.84	06-06-2026
42	XXXXXXXXXX1641	LALITHA SRIRAMULU	11,780.57	06-06-2026
43	XXXXXXXXXX7608	P GEETHA	1,791.60	06-06-2026
44	XXXXXXXXXX6876	J VAISALI	1,25,640.60	06-06-2026
45	XXXXXXXXXX1246	SHARMILAA	92,849.00	06-06-2026
46	XXXXXXXXXX2221	VENKATARAMANA P	4,39,088.15	06-06-2026
47	XXXXXXXXXX6307	INDRA ELANGO VAN	2,140.00	06-06-2026
48	XXXXXXXXXX8212	KANNAN G	3,96,866.72	06-06-2026
49	XXXXXXXXXX4385	MAHESWARI S	1,06,792.05	06-06-2026
50	XXXXXXXXXX0328	D CHINNADURAI	90,533.18	06-06-2026
51	XXXXXXXXXX1868	SUCHITRA PRASHANT DUSANE	1,123.96	06-06-2026
52	XXXXXXXXXX0090	S KAVITHA	15,82,963.00	06-06-2026
53	XXXXXXXXXX4742	SEWA SINGH	1,04,589.00	06-06-2026
54	XXXXXXXXXX7760	KANNAN N	1,49,937.84	06-06-2026
55	XXXXXXXXXX6800	KRISHNAKUMAR HARIHAR	1,442.70	06-06-2026
56	XXXXXXXXXX9271	SHEIK MOHAMMED ANAS	4,34,675.00	06-06-2026
57	XXXXXXXXXX5804	DR N THANGARAJU	1,29,923.31	06-06-2026
58	XXXXXXXXXX6502	KARTHIKEYAN THANGAVEL	2,70,423.52	06-06-2026
59	XXXXXXXXXX7508	SAMPOORNAM V	9,24,486.20	06-06-2026
60	XXXXXXXXXX4502	MALAVIKA JAYARAM	3,86,918.48	06-06-2026
61	XXXXXXXXXX2047	N RAMASAMY	9,07,689.91	06-06-2026
62	XXXXXXXXXX4352	P VIVAGURUNATHAN	5,00,634.81	06-06-2026
63	XXXXXXXXXX8772	ARJEEET CHAUDHRY	4,60,304.75	06-06-2026
64	XXXXXXXXXX2630	V S LAVANYALAKSHMI	2,021.00	06-06-2026
65	XXXXXXXXXX5781	J JEFFERSON	1,058.00	06-06-2026
66	XXXXXXXXXX5736	SUNDARAMCHETTIAR RANGANATHAM RAMESH	3,411.51	06-06-2026
67	XXXXXXXXXX6122	SUNDARAMCHETTIAR RANGANATHAN MURALI	15,115.00	06-06-2026
68	XXXXXXXXXX7925	RANDHAMANI	1,62,756.08	06-06-2026
69	XXXXXXXXXX0737	SAI SANTHOSH Y	2,12,873.73	02-06-2026
70	XXXXXXXXXX1832	SONIA YUVARAJ	1,34,411.99	13-05-2026
71	XXXXXXXXXX7271	M VIJAYALAKSHMI	25,498.60	06-06-2026
72	XXXXXXXXXX2102	ANITHA RAMABADRAN	9,00,850.82	06-06-2026
73	XXXXXXXXXX7416	K ARUNKUMAR	2,139.00	06-06-2026
74	XXXXXXXXXX4762	SARAVANAKUMAR RAJAMANICKAM	26,118.00	06-06-2026
75	XXXXXXXXXX2371	MAMTA VENI	1,42,728.31	06-06-2026
76	XXXXXXXXXX1699	ANANDAKUMAR S	2,72,035.00	06-06-2026
77	XXXXXXXXXX1327	HEMAPRIYA SRINIVASAN	10,08,278.00	06-06-2026
78	XXXXXXXXXX9673	HEEYA CHAWDA	6,05,353.36	06-06-2026
79	XXXXXXXXXX8539	G L VIJAYARAGHAVAN	1,27,273.60	06-06-2026
80	XXXXXXXXXX4696	G R THANGAVELU	5,573.00	06-06-2026
81	XXXXXXXXXX9598	T PREMA	5,683.02	06-06-2026
82	XXXXXXXXXX4752	URMILA RADIA	9,85,132.60	06-06-2026
83	XXXXXXXXXX3931	S VARTHAMANAN	4,08,770.84	06-06-2026
84	XXXXXXXXXX5502	SARAVANAMURALI JAYARAMAN	3,22,723.71	06-06-2026
85	XXXXXXXXXX9656	BHOOPATHY E	10,05,809.68	06-06-2026
86	XXXXXXXXXX1741	K MANI	8,06,948.95	06-06-2026
87	XXXXXXXXXX8891	CHITRA BASKAR	1,82,603.00	06-06-2026
88	XXXXXXXXXX1260	SMRITISNATA BAL	5,10,528.00	06-06-2026
89	XXXXXXXXXX8220	SHANMUGAPRIYA SUBRAMANI	22,48,847.09	06-06-2026
90	XXXXXXXXXX3962	VEERASAMY RAJENDRAN	7,154.10	06-06-2026
91	XXXXXXXXXX6190	HASSAN KHAN BAHADHUR AJMAL ALI KHAN	12,07,910.27	25-05-2026

**FORM G**

INVITATION FOR EXPRESSION OF INTEREST FOR THE OOTY MILLS PRIVATE LIMITED OPERATING IN TEXTILE INDUSTRY AT COIMBATORE. (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	THE OOTY MILLS PRIVATE LIMITED CIN: U11715TZ1989PT002509
2. Address of the registered office	Registered Office: Mill Premises, No 500, Chinnamathampalayam, Blichchi Post, Coimbatore, Tamil Nadu, India-641019
3. URL of website	N.A.
4. Details of place where majority of fixed assets are located	Mill Premises, No 500, Chinnamathampalayam, Blichchi Post, Coimbatore, Tamil Nadu, India-641019 having area of approx.3.04 acres
5. Installed capacity of main products/services	Nil
6. Quantity and value of main products/services sold in last financial year	The company was in the business of manufacturing textile products.
7. Number of employees/workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The required details can be obtained by sending an Email at <a href="mailto:corp.ooty Mills@gmail.com">corp.ooty Mills@gmail.com</a> after submitting the confidentiality undertaking.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility for resolution applicants under section 25(2)(h) of the Code can be obtained by sending an Email at: <a href="mailto:corp.ooty Mills@gmail.com">corp.ooty Mills@gmail.com</a>
10. Last date for receipt of expression of interest	25.06.2026
11. Date of issue of provisional list of prospective resolution applicants	01.07.2026
12. Last date for submission of objections to provisional list	06.07.2026
13. Date of issue of final list of prospective resolution applicants	11.07.2026
14. Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01.07.2026
15. Last date of submission of resolution plans	31.07.2026
16. Process email id to submit Expression of Interest	<a href="mailto:corp.ooty Mills@gmail.com">corp.ooty Mills@gmail.com</a>
17. Details of the corporate debtor's registration status as MSME.	NA

Note: Interested parties may write to the Resolution Professional at [corp.ooty Mills@gmail.com](mailto:corp.ooty Mills@gmail.com) to obtain the detailed "Invitation for Expression of Interest" document containing the eligibility criteria, formats for submission of EOI, Confidentiality Undertaking and other process documents. EOI received after the last date and time specified above, or EOIs not in the prescribed formats or from persons not meeting the eligibility criteria under Section 25(2)(h) read with Section 29A of the Code and regulation 36A(3) of the CIRP Regulations, shall be liable to be

### EAST COAST RAILWAY

e-Tender Notice No. EPC-CECONIBBS 2026022, Dated: 02.06.2026

**NAME OF WORK: REDEVELOPMENT OF BRAHMAPUR RAILWAY STATION (PHASE-I) OF KHURDA ROAD DIVISION OF EAST COAST RAILWAY.**

**Approx. Cost of the Work: ₹ 18257.29 Lakh, EMD: ₹ 3,65,14,600/-, Completion Period of the Work: 20 (Twenty) Months.**

**Tender Closing Date & Time: At 1200 hrs. of 01.08.2026.**

No manual offers sent by Post / Courier / Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-tender is available in website: [www.ireps.gov.in](http://www.ireps.gov.in)  
**Note:** The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/ bidder can participate on e-tendering.

The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions.

Chief Administrative Officer (Con)/ PR-82/CJ/2026-27 Bhubaneswar

### YES BANK YES BANK LIMITED

Regd. & Corporate Office: Yes Bank, Off Western Express Highway, Santacruz East, Mumbai-400055  
CIN: L65190MH2003PLC143249, E-mail: [complaintions@yesbank.in](mailto:complaintions@yesbank.in), Website: [www.yesbank.in](http://www.yesbank.in)

#### POSSESSION NOTICE (for immovable property)

Whereas, The undersigned being the authorised officer of YES Bank Limited ("Bank") under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") and in exercise of the powers conferred under section 13(2) of the Act read with Rule 9 of the Security Interest (Enforcement) Rules 2002, had issued a demand notice date 17-Jul-2025 calling upon 1. Infinite Signage and Fixtures India Pvt. Ltd., Rep. by its Director Gerald Lucian Thambirajah (Borrower) & 2. Gerald Lucian Thambirajah (Co-Borrower) 3. Dhinesh S, Loan Account No. HLN003601443502 to repay the amount mentioned in the notice to Rs. 61,13,158 (Rupees Sixty One Lakhs Thirteen Thousand One Hundred And Fifty Eight Only) as on 16-Jul-2025, within 60 days from the date of receipt of the said notice.

The Borrower / security providers having failed to repay the amount, notice is hereby given to the Borrower/ security providers and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the 05.06.2026.

The Borrower / security providers in particular and the public in general is hereby cautioned not to deal with the property mentioned below and any dealings with the said property will be subject to the charge of the Bank for an amount of Rs. 62,00,481 (Rupees Sixty Two Lakhs Four Hundred And Eighty One Only) as on 22-May-2026, together with all the other amounts outstanding including the costs, charges, expenses and interest thereto.

Please note that under Section 13 (8) of the aforesaid Act, in case our dues together with all costs, charges and expenses incurred by us are tendered at any time before the date publication of Sale, the secured asset shall not be sold or transferred by us, and no further step shall be taken by us for transfer or sale of that secured asset.

#### Details of the property mortgaged

**Item No.1:** In Coimbatore Registration District, Sulur Sub-Registration District, Sulur taluk, Kannampalayam Village, Patta No.71 in S.F.No.347/2 of an extent of P.A.2.23. In this an extent of P.A.1.66 already sold and the remaining extnt measuring an extent of P.A.0.57. In this an extent of P.A.0.23. In this an extent of P.A.0.05 left for passage and the remaining extent of P.A.0.18 Patta No.1908, situated within the following **Boundaries and measurements:** North of : East-West Common pathway in S.F.No.347/2, South of : S. No. 347/1C, West of : P.A.0.10 property of Kalaivani in S.F.No.347/1C, East of : Property of Mohan Krishnasamy. **In this middle** Admeasuring an extent of P.A.0.18 of land with ACC sheet roofed building with 5 H.P. electricity connection and rights of common pathway and all other rights, privileges and all other appurtenances attached thereto. Well EB connection No.454, Godown electricity connection No.227, Water connection No. 5975. As per patta No. 4363 of Sulur Taluk and present Sub-Division, this property is situated in S.F No.347/2B. Baladhayanduham Nagar.

**Item No.2:** In Kannampalayam Village, in S.F.No.347/2, land left for common passage measuring P.A.0.13 situated within the following **Boundaries and measurements:** South of: East-West Common pathway, property of Krishnasamy, North of : S.F.No.349, West of : P.A. 0.16, 3/4 property of Jothibasa, East of: Property purchased by Krishnasamy. **In this Middle :** Common pathway property of an extent of P.A.0.13. In this, an exact common half portion of property measuring an extent of P.A.0.06.1/2. In this an exact common half portion of property measuring an extent of P.A.0.03.1/4. In this S.F.No.347/2 common pathway land measuring an extent of P.A.0.05. In this exact common half portion of property measuring an extent of P.A.0.02.1/2, thus totally measuring an extent of P.A.0.05.3/4. Thus Item No.1 & 2 totally measuring an extent of P.A.0.23.3/4 of land and ACC sheet roofed building constructed thereon with rights of common pathway and all other rights, privileges and all other appurtenances attached thereto. As per present Sub-Division, the property is situated in S.F.No.347/2A-Patta No.1908 of Sulur Taluk.

The property is situated within the limits of Kannampalayam Panchayat

**Vivekanandan R (Authorized Officer) Yes Bank Limited**

**Place: Chennai Date: 05.06.2026**

### PNB HOUSING FINANCE LIMITED

Regd. Office:- 9<sup>th</sup> Floor, Antrakish Bhavan, 22, K G Marg, New Delhi-110001, Ph: 011-23357171, 23357172, 23705414, Web: [www.pnbhousing.com](http://www.pnbhousing.com); Branch Address: RH, Chennai-GuindyC 45, 1st Floor, Thiru. Vi. Ka. Industrial Estate, GUINDY, Chennai-600032

**DEMAND NOTICE**  
Notice Under Section 13(2) of Chapter III of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. Read With Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 Amended as On Date. We, the **PNB Housing Finance Limited** (hereinafter referred to as "PNBHFL") had issued Demand notice U/s 13(2) of Chapter III of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The said Demand Notice was issued through our Authorized Officer to all below mentioned Borrowers/ Co-Borrower/ Guarantors since your account has been classified as Non-Performing (NPA) Assets as per the Reserve Bank of India's Authorized Housing Bank guidelines due to non-payment of instalments/ interest. The contents of the same are the defaults committed by you in the payment of instalments of principals, interest, etc. Further, with reasons, we believe that you are evading the service of Demand Notice hence we are doing this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 Days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action/measures under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-section (8) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tenderpay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNB HFL only till the date of publication.

S. No.	Loan A/c No./ERD/993973	Name of Borrower/ Co-Borrower/Guarantor	Description of the Properties	Date of Demand Notice	Amount O/s
1		Mr. Chinussamy. P. S/o. Paramasivam & Mrs. Thangamani C. W/o. Mr. Chinussamy P. 1. No 31, Rajaji 2nd Street, Near Sengunthar School, Surampattinallu, Erode - 638009. 2. No 99, Anna Street, Surampattinallu, Erode - 638009. 3. No 118 3rd Floor, Malar Silks Pvt Ltd, Nethaji Vaniga Mayyam, R K V Road, Erode - 638001. 4. RSF No 437/3a2, Site No 1, Ingaran Avenue, Rst Sub Div 437/3a31, Patta No 4045, Musaki Pulavanpalam Kumaravallu Village Panchayat Limit, Thennugam Velode Village Erode Reg. Ayalpoundurai SRO, Perundurai Taluk, Erode - 638112.	Code Registration District, Ayalpoundurai Sub Registration District, Perundurai Taluk, Southern Velode Village, As per Patta No.4045, land to an extent of 0.61.34 Punjab Hectare in Survey No.437/3A2, As per Patta No.4046, land to an extent of 0.76.92 Punjab Hectare in Survey No.437/3A3, land to an extent of 1.90 Acres of land in Survey No.437/3, altogether to an extent of 3.41 1/2 Acres of land has been converted into Layout of House Sites named as "Ingaran Avenue" and the same was approved by Director of Town and Country Planning Authority, Erode vide No.543/2020 dated 11/09/2020, and also approved by Kumaravallu President vide Na.Ka.No.543/2020 and in the approved Layout Site No.1 is bounded as follows:- North of - Site No.15 South of - 7.4 Mtr Wide Panchayal Road, East of - Site No.2, West of - Common Electrical Field Land. In this Middle, East West on Northern Side - 29 Feet, East West on Southern Side - 24 Feet, North South on East Side - 55.5 Feet, North South on West Side - 69.6 Feet, Admeasuring an extent of 1523.75 Sq.Ft. of land together with the rights to use common pathway and all other appurtenances attached thereto. The Property is currently situated in S.F.No.437/3A3A1. The above property is situated within the limits of Kumaravallu Panchayat.	20/05/2026	Rs. 16,03,195.79 (Rupees Sixteen Lakhs three thousand One hundred ninety-Five and Seventy-Nine paise only) as on 20-05-2026
2		Smt. Tamilselvi, W/o Late A Yippanan 1. No 2177/133, Srv Nagar, Outhumanai Keela Street, Vickramasingapuram - Tirunelveli, TN-627425. 2. S No 1613/3, Manjathalapuram Village, Vadivour Village Panchayat, Ward No. 2, Veerakeralam-mouthur Tk, Tirunelveli, TN-627425	Tenkasi Registration District Surandai Sub-reg., Vaddi Village Majara Manjathalapuram, 2nd ward at Vadi Panchayat Residential Punjai Survey 163 (3) Hectares 0.35.0 equal to 86 Cents, Land measuring 28 cent compressed in above 0.35.0 Western portion southern side. Measurements East West - 48 Feet, South North - 63.5 Feet, Total - 3048 sq ft Equal to 283.17 sq mtr. Bounded on the North by property belong to Seeni @ subramanian and 2 item Pathway. East by Property belongs to South by : V.chidamparam punjai, West by : S.Puthumaniyan punjai, Vadi Village Ward in Survey No.163(3) Pathway measuring, East West - 5feet, South North - 61.5 Totaly = 317.5 Equal to 29.5 sq mtr. Bounded on the North by : East West Street, East by - Property belongs to Paulraj, South by - 1st item Property, West by - Property belongs to Seeni @ subramanian	26/05/2026	Rs. 6,80,228.88 (Rupees Six Lakhs Eighty Thousand Two Hundred Twenty-Eight and Eighty-Eight Paise only) as on 26-05-2026

**Date: 05.06.2026, Place: Chennai** **Sd/- Authorised Officer, PNB Housing Finance Limited**

### FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR THE OOTY MILLS PRIVATE LIMITED OPERATING IN TEXTILE INDUSTRY AT COIMBATORE.**  
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

#### RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	THE OOTY MILLS PRIVATE LIMITED CIN:U17115Z1989PTCO02509
2. Address of the registered office	Registered Office: Mill Premises, No 500, Chinnamathamapalayam, Blichhi Post, Coimbatore, Tamil Nadu, India-641019
3. URL of website	N.A.
4. Details of place where majority of fixed assets are located	Mill Premises, No 500, Chinnamathamapalayam, Blichhi Post, Coimbatore, Tamil Nadu, India-641019 having area of approx.3.04 acres
5. Installed capacity of main products/ services	Nil
6. Quantity and value of main products /services sold in last financial year	The company was in the business of manufacturing textile products.
7. Number of employees/workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors as available at URL:	The required details can be obtained by sending an Email at <a href="mailto:corp.ootymills@gmail.com">corp.ootymills@gmail.com</a> after submitting the confidentiality undertaking.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility for resolution applicants under section 25(2)(h) of the Code and can be obtained by sending an Email at <a href="mailto:corp.ootymills@gmail.com">corp.ootymills@gmail.com</a>
10. Last date for receipt of expression of interest	25.06.2026
11. Date of issue of provisional list of prospective resolution applicants	01.07.2026
12. Last date for submission of objections to provisional list	06.07.2026
13. Date of issue of final list of prospective resolution applicants	11.07.2026
14. Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01.07.2026
15. Last date of submission of resolution plans	31.07.2026
16. Process email id to submit Expression of Interest	<a href="mailto:corp.ootymills@gmail.com">corp.ootymills@gmail.com</a>
17. Details of the corporate debtor's registration status as MSME.	NA

Note: Interested parties may write to the Resolution Professional at [corp.ootymills@gmail.com](mailto:corp.ootymills@gmail.com) to obtain the detailed "Invitation for Expression of Interest" document containing the eligibility criteria, formats for submission of EOI, Confidentiality Undertaking and other process documents. EOIs received after the last date and time specified above, or EOIs not in the prescribed formats or from persons not meeting the eligibility criteria under Section 25(2)(h) read with Section 29A of the Code and regulation 36A(3) of the CIRP Regulations, shall be liable to be rejected. The Resolution Professional reserves the right to extend any of the aforesaid dates / timelines with the approval of the Committee of Creditors

Sd/- Dipti Narayan Munda  
Deemed Resolution Professional of The Ooty Mills Private Limited  
IP Reg. No. IBBI/PA-001/PP-P-02845/2023-2024/1436  
AFA validity up to: 31-12-2026  
Reg. Add: DBS House, 31, Floor-G-2, Plot-31 Marzban Road, Bombay Gymkhana, Fort, Mumbai City, Maharashtra, 400001  
Date: 10-06-2026  
Place: Mumbai, Maharashtra Email Id: [ip.dipti@gmail.com](mailto:ip.dipti@gmail.com) | [corp.ootymills@gmail.com](mailto:corp.ootymills@gmail.com)

### TRUHOME FINANCE LIMITED

(Formerly Known As Shriram Housing Finance Limited)

Reg. Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No.11, 2nd Lane, Cenatopha Road, Alwarpet, Teynampet, Chennai-600018  
Head Office: Level 3, Wockhardt Towers, East Wing C-2, G Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051  
Website: <http://www.truhomefinance.in>

#### PHYSICAL POSSESSION NOTICE

Whereas The undersigned being the authorised officer of Truhome Finance Limited (Formerly Shriram Housing Finance Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued demand notice to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

[The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken POSSESSION of the property described herein below in exercise of powers conferred on him under Sub Section (4) of section 13 of Act read with rule 8 of the security interest enforcement) rules, 2002 on this 05th & 6th Day of June of the year 2026.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Truhome Finance Limited (Formerly Shriram Housing Finance Limited) for an amount as mentioned herein below and interest thereon.

[The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.]

Borrowers Name and Address
Mr. Sajin S/o Dhasan No.5-26 Payathrakala Vilai, Kavuvilai Kaniyakumari-629171 Mrs. Marry Suseela bai W/o Mr. Sajin No.5-26 Payathrakala Vilai, Kavuvilai Kaniyakumari-629171
<b>Amount due as per Demand Notice</b>
Rs. 1871736 /- (Rupees Eighteen Lak seventy one thousand seven hundred and thirty six Only) as on 09-10-2024 under reference of Loan Account No. SHLHNGC00000234 along with further interest as mentioned hitherto and incidental expenses, costs etc
Date of Demand Notice - 09-10-2024 Date of Physical possession - 05.06.2026

#### Description of Mortgaged Property

All part and parcel of the property situated Kaniyakumari Registration District, Palliyadi Sub Registration District, Vilavancode Taluk, Kollanji Village, Old SF No.5264 New SF No.218/8, an extent of 139.6 Sq.mtr land with building bounded on the following.  
West: Ramya Property, East: Sujin Property, North: Road, South: Shaju and Leena Property with all easement and pathway rights.

Borrowers Name and Address
Mr.Palanivel S/o Mr. Subramanian No. 3262 TNHB Colony Meia anupanadi Madurai - 625009 Mrs. Muthumari W/o Mr.Palanivel No. 3262 TNHB Colony Meia anupanadi Madurai - 625009
<b>Amount due as per Demand Notice</b>
Rs. 847173/- (Rupees Eight lak forty seven thousand one hundred and seventy three Only) as on 10-09-2025 under reference of Loan Account No. STUHMAUD0000749 and Rs. 2250575/- (Rupees Twenty two lak fifty thousand five hundred and seventy five Only) as on 10-09-2025 under reference of Loan Account No. SBTHMADU0000718 along with further interest as mentioned hitherto and incidental expenses, costs etc
Date of Demand Notice - 10-09-2025 Date of Physical possession - 06.06.2026

#### Description of Mortgaged Property

1. All part and parcel of the property situated at Madurai Registration district, Madurai south Taluk, Joint 4 SRO, Anupanadi Village, S.No.198 Plot no. E.W S-B-3263 extend of 40 Sq.mt land with building bounded on the following boundaries  
West: Plot no.3262, North:LIG-1 Plots, South:5 Mt Road, East:Plot No.3264  
Admeasures: North - East to West 4.00 mt, South - East to West 4.00 mt, East - South to North 10.00 mt, West - South to North 10.00 mt. With all easement and pathway Rights.

2. All part and parcel of the property situated at Madurai Registration district, Madurai south Taluk, Joint 4 SRO, Anupanadi Village, S.No.198 Plot no. E.W S-B-3262 extend of 40 Sq.mt land with building bounded on the following boundaries  
West: Plot no.3261, North:LIG-1 Plots, South:5 Mt Road, East:Plot No.3263  
Admeasures: North - East to West 4.00 mt, South - East to West 4.00 mt, East - South to North 10.00 mt, West - South to North 10.00 mt. With all easement and pathway Rights.

Place: Kaniyakumari Sd/- Authorised Officer- Truhome Finance Limited (Earlier Known as Shriram Housing Finance Limited)  
Date : 05 & 06.06.2026

### TRUHOME FINANCE LIMITED (Formerly Shriram Housing Finance Ltd.)

Head Office: Level -3, Wockhardt Towers, East Wing C-2, G Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051; Tel: 1800 102 4345 ; Website: <http://www.truhomefinance.in>  
Reg.Off.: Srinivasa Tower, 1st Floor, Door No.5, Old No.11, 2nd Lane, Cenatopha Road, Alwarpet, Teynampet, Chennai-600018

#### APPENDIX-IV-A [SEE PROVISION TO RULE 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/ charged to Truhome Finance Limited (formerly M/s Shriram Housing Finance Limited), the Possession of which have been taken by the Authorized Officer of Truhome Finance Limited, will be sold on "As is where is", "As is what is" and "Whatever there is" basis in e-auction on 13.07.2026 between 11.00 a.m. to 01.00 p.m. for recovery of the balance due to Truhome Finance Limited from the Borrowers And Guarantors, as mentioned in the table.

Details of Borrowers and Guarantors, amount due, Short Description of the immovable property, reserve price and earnest money deposit and date of Inspection are also given as:

Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagers	Amount of Recovery and date of Demand Notice	Reserve Price (Rs.) & Bid Increment	Date & Time of Auction	Contact Person Details - (AO and Disposal team)
Mr. Sajin S/o Dhasan No.5-26 Payathrakala Vilai, Kavuvilai Kaniyakumari-629171	Demand Notice Date: 09-10-2024 Rs. 1871736 /- (Rupees Eighteen Lak seventy one thousand seven hundred and thirty six Only) as on 09-10-2024 under reference of Loan Account No. SHLHNGC00000234 with further interest at the contractual rate, within 60 days from the date of receipt of the said notice.	Rs. 29,64,800/- (Rupees Twenty Nine Lakhs Sixty Four Thousand Eight hundred only ) <b>Bid Increment:</b> Rs. 10,000/- and in such multiples. <b>Earnest Money Deposit (EMD)(Rs.)</b> Rs. 2,96,480/- (Two Lakh Ninety Six Thousand Four Hundred and Ninety Six Only)	13- JULY- 2026 & Auction Time: 11.00 A.M. to 01.00 P.M.	Mr.S.James Clement 7200281906 Mr. M.Selvakumar 9444224367 Mr.A.Karthikeyan- 9791308353
Mrs. Marry Suseela bai W/o Mr. Sajin No.5-26 Payathrakala Vilai, Kavuvilai Kaniyakumari-629171				

#### Description of Property

All part and parcel of the property situated Kaniyakumari Registration District, Palliyadi Sub Registration District, Vilavancode Taluk, Kollanji Village, Old SF No.5264 New SF No.218/8, an extent of 139.6 Sq.mtr land with building bounded on the following. West : Ramya Property , East : Sujin Property , North : Road , South : Shaju and Leena Property with all easement and pathway rights.

Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagers	Amount of Recovery and date of Demand Notice	Reserve Price (Rs.) & Bid Increment	Date & Time of Auction	Contact Person Details - (AO and Disposal team)
Mr. Sajin Jose S/o Maria Dhas No.27/125 Malaiyaram Thottam Thikurichy Vilavancode Kaniyakumari - 629168 Mrs. Sajin jose C/o Dynamic Software P Ltd SMR Card Complex 2nd Floor, Near Vasanth & Co Marthandam - 629168 Mrs. Preeji W/o Mr. Sajin Jose No.27/125 Malaiyaram Thottam Thikurichy Vilavancode Kaniyakumari - 629168 Mrs. Preeji C/O Sajin Dairy Farm No.27/125 Malaiyaram Thottam Thikurichy Vilavancode Kaniyakumari - 629168 Mr. Mariyadhas No.27/125 Malaiyaram Thottam Thikurichy Vilavancode Kaniyakumari - 629168	Demand Notice Date: 13-05-2024 Rs. 2650972/- (Rupees Twenty Six Lakh Fifty Thousand Nine Hundred Seventy Two Only) as on 07-05-2024 under reference of Loan Account No. SLPHNGC00000104 with further interest at the contractual rate, within 60 days from the date of receipt of the said notice.	Rs. 1,00,63,944/- (Rupees One Crore Sixty Three Thousand Nine hundred and Forty Four only ) <b>Bid Increment:</b> Rs. 10,000/- and in such multiples. <b>Earnest Money Deposit (EMD)(Rs.)</b> Rs. 10,06,394/- (Ten Lakhs Six Thousand Three Hundred and Ninety Four Only )	13- JULY- 2026 & Auction Time: 11.00 A.M. to 01.00 P.M.	Mr.S.James Clement 7200281906 Mr. M.Selvakumar 9444224367 Mr.A.Karthikeyan- 9791308353

#### Description of Property

All part and parcel of the property situated at Kaniyakumari Registration district, Marthandam Joint II, Vilavancode Taluk, Pacode " B" Village, SF No.713/18 land with building comprised to the extent of 28.275 Cents bounded on the following boundaries : North : Property belongs to Babu , South : Pathway , East : Property belongs to Rayappan , West : Property Belongs to Kunju Krishnan , With all easement and pathway rights

1) For detailed terms and conditions of the sale, please refer the website of Truhome Finance Limited (Formerly Shriram Housing Finance Limited) website.  
2) The intending bidders have to submit their EMD amount to be deposited by way of RTGS/NEFT to the account details mentioned herein below: BANK NAME: AXIS BANK LIMITED BRANCH: BANDRA KURLA COMPLEX, MUMBAI BANK ACCOUNT NO. 911020445677633 IFSC CODE: UTBI0002303.

Place: Kaniyakumari Sd/- Authorised Officer- Truhome Finance Limited (Formerly Shriram Housing Finance Limited)  
Date : 10.06.2026

### MAHINDRA RURAL HOUSING FINANCE LTD.

Regd Office: Sadhana House, 2nd Floor, 570,P.B.Marg,Worli, Mumbai-400018. Tel: +9122 66525000 Fax: +9122 24372741  
Email id: [customercare.mrhl@mahfin.com](mailto:customercare.mrhl@mahfin.com), Website - [www.mahindraruralhomefinance.com](http://www.mahindraruralhomefinance.com)  
Regional Office: East West Centre, 1st Floor, No.128 (Old No.35) Nelson Manickam Road, Aminjikarai, Chennai-600 029

#### DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorised Officer of Mahindra Rural Housing Finance Limited under the above said Act. In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"/ Co-Borrower(s)), to repay the amounts mentioned in the respective Demand Notice(s) issued to them, the content of which is re-produced below.

**SI.No.1:** Loan Account No.XSEMKA01006105; Borrowers: 1.Mr.Vengadesan.R, 2.Mr.Raji.M, 3.Mrs.Barvathi.M, Co-Borrower: Mr.Loganathan.D, All at, No.4/863, New Colony, Pallipattu, Tiruvallur, Tamil Nadu-621302; Demand Notice Date: 26.03.2026; Demand Amount: ₹ 9,14,543.41 as on 26.03.2026; Branch: Vellore

**SECURED ASSET:** In Thiruvallur District, Kanchipuram Registration District, R.K. Pet Taluk, R.K. Pet Sub Registration District, Srikalagapuram Village, Grama Natham S.No.250/1 of House Vacant Site Property bearing Plot No.1A, Boundaries: North: Plot No.1B of Rajendran, East: Plot No.2 of Mano, South: Street (S.No.97), West: Street (S.No.98).

**SI.No.2:** Loan Account No.XSEMTR00704385; Borrower: 1.Murugan.V, Co-Borrower: 2.Mrs.Sumathi.M, Both at, 1/23, Koilya Thoppu, Thiruvallur, Tiruvallur District, Tamil Nadu-602026; Demand Notice Date: 31.03.2026; Demand Amount: ₹ 7,10,664.84 as on 05.03.2026; Branch: Tiruvallur

**SECURED ASSET:** All that piece and parcel of land and building ad measuring 728 sq.ft. Comprised in Old Survey No.375 part Sub-division New Survey Nos. 375/1A and 375/2, Situated at Kalaingar Nagar 2nd Street, No.37, Uthukottai Village and Taluk, Thiruvallur District Within the Registration District of Kancheepuram and Sub-Registration District of Uthukottai bounded as follows. Measurements: East to West on the Northern Side: 28 Feet, East to West on the Southern Side: 28 feet, North to South on the Eastern Side: 26 feet, North to South on the Western Side: 26 feet Boundaries